

# ANDHRA PRADESH INFORMATION COMMISSION

(Under RTI Act, 2005)

MGM Capital, Near NRI Hospital "Y" Junction, Chinnakakani (V), Mangalagiri (M)  
Guntur District – 522 508 **Landline:** 0863-2387345

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## NOTIFICATION


Rc.No.5597/APIC/Estt./2019

Dated: 12 -11-2021

Applications are invited from the eligible candidates for the posts of Secretary (Law) at Information Commission of Andhra Pradesh. Candidates should be either In-service on deputation basis (OR) Retired Government employees on contract basis. The scale of pay should be Rs.56,870 – 1,05,810 and the age should be less than 64 years in case of Retired Govt. employees.

Interested candidates both the Serving (OR) Retired shall submit their Bio data with latest photo to the Secretary, APIC on or before 03-12-2021 at **4.00 pm**. In-service candidates shall apply through proper channel. Full details can be obtained from the Commission's website: [www.sic.ap.gov.in](http://www.sic.ap.gov.in)

Sd/- x x  
**SECRETARY**

  
**ASSISTANT SECRETARY  
AP INFORMATION COMMISSION  
AMARAVATHI**

WEBSITE NOTIFICATION

**ANDHRA PRADESH INFORMATION COMMISSION**

(Under Right to Information Act, 2005)

1<sup>st</sup> Floor, MGM Capital, Near NRI Hospital "Y" Junction, Chinnakakani (V), Mangalagiri (M) Guntur Dist – 522 508.

**Web site:** [www.sic.ap.gov.in](http://www.sic.ap.gov.in) **e-mail:** [sic-ap@gov.in](mailto:sic-ap@gov.in) **Landline:** 0863-2387345

**NOTIFICATION**

**Rc.No.8075/APIC/Estt./2020**

**Dated: 12-11-2021**

Sub: APIC (RTI Act, 2005) – Estt. – Appointment of Secretary (Admn) & Secretary (Law) in the Information Commission of Andhra Pradesh – Notification – Reg.

Ref: 1) G.O. Ms.No.122, G.A. (AR&T.II) Dept., dated: 06-09-2017.  
2) Lr. No.GAD01-AR0MISC/26/2019-AR, dated: 16-09-2020.

## ## ##

The Government of Andhra Pradesh issued notification for constitution of Andhra Pradesh State Information Commission on 16-08-2017. Applications are invited from the eligible candidates for the following posts

Secretary (Admn) 1 No.

Secretary (Law) 1 No.


Candidates should be either In-service on deputation basis (OR) retired Government employees on contract basis. In both the cases, the scale of pay should be Rs.56,870 – 1,05,810.

**The In-service candidates shall apply through proper channel.**

Interested candidates shall submit their Bio data with latest photo to **The Secretary, APIC on or before 03 -12-2021 at 4.00 pm.**

**Note :** 1) Job chart & other details enclosed at Annexure I for Secretary (Admn.)  
2) Job chart & other details enclosed at Annexure II for Secretary (Law)

  
12/11/21  
SECRETARY,

 A.P. INFORMATION COMMISSION,

To  
The Notice Board, APIC  
The APIC Website: [www.sic.ap.gov.in](http://www.sic.ap.gov.in)  
The Peshis of Hon'ble CIC & SIC's.

## ANNEXURE - II

### II. SECRETARY (Law)

1) **The Period of Deputation / Contract will be initially for one year and may be extended based on their performance.**

2) **Remuneration**

a) In case of Deputation basis from other Departments, as per the deputation rules / foreign service rules. They should not be less than the pay scale of Rs.56,870 – 1,05,810.

b) In case of retired employees – Consolidated monthly remuneration of Rs.80,000/- provided if their scale of pay Rs.56,870 – 1,05,810 at the time of their retirement.

3) **Eligibility:** Good communication along with drafting skills and having knowledge on RTI Act, 2005, with Legal Back ground and thorough knowledge in functions of Registrar Hon'ble High Court.

In case of retired personnel, retired in the capacity of District Judge / Senior Additional Public Prosecutor / Public Prosecutor is desirable.

4) **Age:** Should be less than 64 years of age in case of Retired Govt. employees.

5) **Mode of Selection: Interview basis:**

Short listed candidates will be interviewed and selected

6) **Duties & Responsibilities** (Not exhaustive)

The Secretary (Law) will be the Registrar of Andhra Pradesh Information Commission.

i The office of the Registrar shall receive all applications, 2<sup>nd</sup> appeals, complaints, counter statements, replies and other documents and scrutiny of the same.

ii The Registrar shall discharge his functions under the control and superintendence of the Chief Information Commissioner.

iii Any communication addressed to the Registrar/Secretary/Commission will be deemed to be addressed to the Commission and the Commission will be represented by him in all judicial matters.

iv The Registrar shall decide all questions arising out of the scrutiny of the appeals and complaints before these are registered.

v The Registrar shall fix the date of hearing of appeal, complaint or other proceedings and may prepare and notify in advance a cause list in respect of the cases listed for hearing.

- vi The Registrar will decide questions relating to extension of time in respect of filing of counter statement, reply, rejoinder, etc.
- vii Copies of documents authenticated or certified shall be provided to the parties to the proceedings, only under the authority of the Registrar.
- viii The Registrar shall communicate the decisions, orders or directions of the Commission to the concerned person / persons, and all such communications signed or authenticated by the Registrar or under his authority shall be deemed to be the communication from the Commission.
- ix The Registrar shall exercise all such powers and discharge all such functions as are assigned to him by these Regulations or by the Chief Information Commissioner from time to time.

Note: The Secretary (Law) is supposed to maintain the Registry of the Commission as in the case of Hon'ble High Court at smaller scale in consultation with the Chief Information Commissioner.

  
SECRETARY  
 A P INFORMATION COMMISSION